

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

18/01/2019

O.A./260/505/2015

SMT S RATH

-V/S-

GEOLOGICAL SURVEY OF INDIA

ITEM NO:10

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. A.K. Mohapatra

Notes of The Registry	Order of The Tribunal
	List revised. None appeared on behalf of the applicant. On previous date i.e., on 11.01.2019 also no one was present on behalf of the applicant.
	It is decided to proceed under Rule 15 of the CAT (Procedure) Rules to hear the case, since the matter pertains to family pension and quite old.
	Ld. Counsel for the Respondents was heard and submitted that the Respondents were considering the case of the applicant for granting of family pension vide letter dated 05.03.2015 (Annexure-A/1). The application submitted by the applicant for family pension was returned to the applicant with a request to clarify certain objections, which were not been clarified by the applicant. It was mentioned in the O.A. at Para 5 that these are minor discrepancy which can be reconciled in the office of the opposite party and the applicant is aggrieved due to return with the papers for consideration of family pension.
	In view of the position as stated above, the O.A. is disposed of at this stage with a direction to the Respondents to depute a responsible officer to assist the applicant for compliance of the objections raised in letter dated 05.03.2015 and to correctly submit the application for family pension. If required, local inquiry with recording statement of the applicant and other witnesses as deemed to be proper, be conducted by the concerned officer and based on the report of the said officer and the documents to be furnished by the applicant, her case for family pension shall be considered by the Respondents

within a period of three months from the date of receipt of this order and the decision shall be informed to the applicant through a reasoned and speaking order.

Copies of this order by Registered Post be sent to the applicant and be handed over to Ld. Counsel for the Respondents.

O.A. is disposed of accordingly. No costs.

(GOKUL CHANDRA PATI)
MEMBER (A)

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